

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 561 of 2003

Thursday, this the 10th day of July, 2003

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. P.P. Cheriya Koya,  
Drawing Teacher,  
Government High School, Androth,  
Union Territory of Lakshadweep. ....Applicant

[By Advocate Mr. Siby J Monippally]

Versus

1. Union of India rep. by  
Administrator,  
Union Territory of Lakshadweep.

2. Director,  
Department of Education, Kavarathi,  
Union Territory of Lakshadweep.

3. The Secretary,  
Department of Education, Kavarathi,  
Union Territory of Lakshadweep. ....Respondents

[By Advocate Mr. P.R. Ramachandra Menon]

The application having been heard on 10-7-2003, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

The applicant is a Drawing Teacher in Government High School, Androth, Union Territory of Lakshadweep. He is aggrieved by the inaction on the part of the respondents in as much as the monetary benefits arising out of the placements given to him in the senior scale in 1986 and selection grade in 1998 in accordance with the orders on the subject have not been granted to him so far. The applicant is further aggrieved that since he is left with less than a year of service, the delay in granting the benefits due to him causes financial prejudice to

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him. The applicant has, apparently, made A2 representation dated 12-5-2003, which has not so far been responded to by the 2nd respondent.

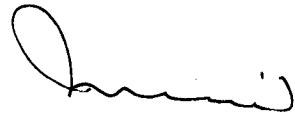
2. Shri P.R.Ramachandra Menon, learned counsel takes notice on behalf of the respondents. When the matter came up for consideration for admission, learned counsel states that if the applicant makes a further detailed representation highlighting all the relevant facts regarding his claim on account of placements in the senior scale and selection grade, the 1st respondent would consider the same and pass appropriate orders thereon within a specific time frame. Counsel for the applicant states that if such a course of action is ordered by the Tribunal, the purpose of this OA would be served.

3. On the basis of the above submissions, we dispose of the Original Application by permitting the applicant to make a detailed representation highlighting the relevant facts in support of his claim within three weeks from today and directing the 1st respondent to consider and dispose of the representation, if received, within a period of two months from the date of its receipt. Appropriate orders thereon shall be passed within the time so allowed with a copy to the applicant. No order as to costs.

Thursday, this the 10th day of July, 2003



K.V. SACHIDANANDAN  
JUDICIAL MEMBER



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

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